



2026:AHC:18439

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 946 of 2026

Rinku Chauhan

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar Chaudhary, Kamlesh Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Anil Kumar Chaudhary, learned counsel for the petitioner as well as Sri R.S. Umrao, learned Standing Counsel for the State.

2. The present writ petition has been preferred seeking the following reliefs:-

"Issue a writ, order or direction in the nature of mandamus directing the respondent no.3 to examine the petitioner's application dated 02.07.2025 (Annexure no.7 to the writ to petition) and take necessary action thereon within the time to be specified by this Hon'ble Court."

3. Though Sri Umrao has made statement at Bar that Respondent no.5 has already been selected, however, the Court finds in the prayer clause that there is no challenge to the selection and appointment of Respondent no.5.

4. Accordingly, no relief can be accorded.

5. At this stage, learned counsel for the writ petitioner seeks to withdraw the present writ petition with liberty to file afresh.

6. Accordingly, the writ petition is **dismissed as withdrawn** with liberty to file afresh with better particulars.

January 28, 2026

N.S.Rathour

(Vikas Budhwar,J.)